

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

R.A.54/90 In
O.A. No. 2042/88
T.A. No.

199

DATE OF DECISION 23.08.1990.

Shri R.C. Chopra

Petitioner

Advocate for the Petitioner(s)

Versus
Union of India & Others

Respondent

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. D.K. Chakravorty, Administrative Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Yes*
2. To be referred to the Reporter or not? *No*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal?

(Judgement delivered by Hon'ble Mr. P.K. Kartha)

The petitioner is the original applicant in OA-2042/88 which was disposed of by our judgement dated 20.4.1990. In the original application, he had prayed for a direction to respondent No.1 to revise the seniority list of Assistant Media Executive giving him seniority w.e.f. 11.10.1986 and placing him above respondent No.2 and for passing a fresh confirmation order on the basis of his revised seniority. After hearing the learned counsel for both the parties and going through the records of the case carefully, the Tribunal found no merit in the application and same was dismissed.

2. The petitioner has not brought to our notice any new facts warranting a review of our judgement. We also do not see any error apparent on the face of our judgement. It may be that the applicant is aggrieved by the decision given by the Tribunal. In such a case, the appropriate course for the petitioner would be to prefer an appeal against the judgement in the Supreme Court and not to reagitate the matter by filing a review application. The petition is, therefore, dismissed.

Deshan
(D.K. Chakravorty)
Administrative Member

Partha
(P.K. Kartha)
Vice-Chairman(Judl.)